

Of course, they have, even under the Constitution, a fairly large measure of autonomy. We could have discussed changes in the Constitution, more or less. That is a different matter. But we are not prepared to discuss the separation, we might say, of that area from India or the independence of that area, and we are not prepared to talk to anybody when some kind of revolt or rebellion is going on.

WRITTEN ANSWERS TO QUESTIONS

SECOND SHIPYARD

*1047. { **Shri D. C. Sharma :**
Shri P. C. Bose :
Shri R. R. Gupta :
Shri Matthen :

Will the Minister of **Production** be pleased to refer to the reply given to Starred Question No. 153 on the 24th November, 1955 and state.

(a) whether Government have since decided the site for the construction of a second shipyard in India; and

(b) if so, the name of the place?

The Deputy Minister of Production (Shri Satish Chandra): (a) No.

(b) Does not arise.

INDUSTRIES ALLOTTED TO PRIVATE SECTOR

*1048. **Shri Ibrahim:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether Government periodically review the position of the industries allotted to the private sector; and

(b) if so, with what result?

The Minister of Industries (Shri Kanungo): (a) and (b). Yes, Sir. The obligation to watch the progress of production in the field of the Scheduled industries is laid on Government by the Industries Act. Statistics of production in the major industries in the private sector is received every month. The trends of production are watched by the appropriate officers in the Development Wing and suitable action taken as and when called for.

DYESTUFFS

*1050. **Shri Bansal:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether Government have undertaken a survey for the manufacture of dyestuff intermediates; and

(b) what are the items that are proposed to be manufactured?

The Minister of Industries (Shri Kanungo): (a) and (b). Yes, Sir. The survey is not yet complete and it will take some time for the survey to be completed and Government's decision taken thereon.

COAL

*1051. **Shri T. B. Vittal Rao:** Will the Minister of **Production** be pleased to state:

(a) whether indents for the purchase of plants and machinery required for the raising of 15 million tons of coal in public sector under Second Five Year Plan have since been placed:

(b) if so, the value of the same likely to be imported; and

(c) the names of the countries with which orders are placed?

The Deputy Minister of Production (Shri Satish Chandra): (a) to (c). Orders have been placed for a few essential items of plants and machinery required in connection with the coal production project. A statement giving details of these items is laid on the Table of the House. [See Appendix VI, annexure No. 13].

HANDLOOM PRODUCTION SOCIETIES

*1052. **Shri Gadilingana Gowd:** Will the Minister of **Commerce and Industry** be pleased to state whether Government have agreed to pay to the States the establishment expenses of Handloom Production Societies on a graded scale to provide adequate managerial and supervisory staff?

The Minister of Industries (Shri Kanungo): Yes, Sir.